

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409

IA/2364/ND/2024 in IB/3392/ND/2019

IN THE MATTER OF:

Arihant Traders	...	Applicant
<i>Versus</i>		
Giesecke and Devrient India Pvt. Ltd.	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.06.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Rohit Rathi, Mr. Yashas RK, Advs.
For the Respondent : Mr. Rahul Kumar, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Proxy-Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. Proxy-Counsel for the applicant has submitted that arguing counsel is on his legs before the other Court and requests to list this matter on another date. In view of the request made by Proxy-Counsel for the applicant, adjournment is granted, let this matter be posted to 08.07.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**